- (b) the details of the various Minor Forest Produce (MFP) that are currently being produced in West Bengal along with the Minimum Support Price (MSP) set for each produce;
- (c) the district-wise details of the number of tribal beneficiaries under the scheme from 2012 to 2014; and
- (d) the details of the grants-in-aid disbursed to the State of West Bengal for Tribal Development Cooperative Corporations (STDCCs), Forest Development Corporations (SFDCs) and Minor Forest Produce (Trading and Development) Federations from 2012 to 2014?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Yes, Sir. This Ministry has launched a Centrally sponsored scheme "Mechanism for Marketing of Minor Forest Produced (MFP) through Minimum Support Price (MSP) and development of value chain". The scheme envisages monitoring the development/progress of its implementation by two committees one at State level under the Chairmanship of Chief Secretary of the respective State and the other at District level under the chairmanship of respective District Collector. Beside this, Government of India also monitors the scheme through Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) at the Centre.

- (b) The scheme has been initially implemented in the States having Schedule-V areas. At present scheme does not cover State of West Bengal.
 - (c) Does not arise in view of (b) above.
- (d) The details of the grants-in-aid disbursed to the State of West Bengal under the Scheme "Grants-in-Aid to State Tribal Development Cooperative Corporations (STDCCs) etc. for Minor Forest Produce (MFP) Operations" from 2012 to 2014 are as under:—

(₹ in lakhs) Name of the Sl.No. Name of the Nodal State Agency Amount Released State 2011-12 2012-13 2013-14 1. West Bengal West Bengal Tribal Development 170.00 126.00 231.93 Co-operative Corporation Ltd.

Land transferred to tribals

- 310. DR. BHALCHANDRA MUNGEKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) the State-wise details of land transferred to the tribals under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;

- (b) the difficulties being faced in transferring land to the tribals under the said Act; and
 - (c) what is the action plan of the Ministry to overcome these difficulties?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. There is no provision for transfer of land to tribals under the said Act.

(b) and (c) In view of (a) above, questions dose not arise.

Monitoring implementation of Forest Rights Act, 2006

- 311. SHRI SANJIV KUMAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:
- (a) whether Government monitors the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;
 - (b) whether Santhal tribals come within the ambit of the Act; and
- (c) if so, the details of the beneficiaries of Santhal tribals as per the provisions of the above Act?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Yes, Sir.

- (b) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (Forest Rights Act) envisages to recognize and vest forest rights and occupation in forest land in all forest dwelling Scheduled Tribes and other traditional forest dwellers residing in such forests.
- (c) The Ministry of Tribal Affairs does not maintain the details of the beneficiaries of any particular tribal community. However, Santhal tribals predominantly live in the States of Jharkhand, Odisha and West Bengal. The Status of implementation of Forest Rights Act as of 31.12.2014 in these States is as follows:

State	Total number of	Total number of	Total number of
	claims received upto	titles distributed upto	claims disposed upto
	31.12.2014	31.12.2014	31.12.2014
Jharkhand	42,003	15,296	32,254
Odisha	6,09,334	3,44,068	4,89,594
West Bengal	1,40,309	34,165	34,165